Name of the Company | Atul Rastogi

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.523/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th October 2017, 10.30 A.M.

		-Versus- Duncans Industries Ltd.		
Under Section		9 IBC		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1. Soumabhæ Glore 2. Soumik Kunder }			Petitioner	Sounder Marcher 17/10/17
1.	RISHAV (	BANERJEE ?	For the Corporate	Kishar

Ld. Counsel for the petitioners and the respondents are present.

ORDER

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vkalatnama. Prayer is allowed. Ld. Counsel for the corporate debtor may file Vakalatnama within 3 days. Reply, if any, may be filed within 7 days with a copy in advance to the petitioner. Thereafter, rejoinder, if any may be filed within 3 days.

List the matter on 09/11/2017.

(Jinan K.R.)

Member (J)

Sd

(Vijai Pratap Singh) Member (J)